

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s NEERAJAKSHA IRON & STEEL PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of corporate debtor	NEERAJAKSHA IRON & STEEL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	RoC-Vijayawada
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109AP2007PTC055828
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Office: Site No 4, 5 Medehal Village Halaharvi Mandal, Kurnool AP -518395 Corp Office: Flat No 108, 1st Floor, Sovereign Shelter, Near Ganga Jamuna Hotel, Lakdi Ka Pool-Khairatabad, Hyderabad - 500004,
6. Insolvency commencement date in respect of corporate debtor	27.09.2019 (copy of order received on 03.10.2019)
7. Estimated date of closure of insolvency resolution process	25.03.2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sridhar Venkatraya Sundararaja Regn.No.IBBI/IPA-002/IP-N00146/2017-18/10382
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regus, 1st Floor, Phoenix Tech Tower, Plot No. 14/46, Survey No.1(part), IDA- Uppal Village and Mandal, Uppal Notified Industrial Area Service Society, Hyderabad, ,Telangana, 500039 Email: sridharema@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Regus, 1st Floor, Phoenix Tech Tower, Plot No. 14/46, Survey No.1(part), IDA- Uppal Village and Mandal, Uppal Notified Industrial Area Service Society, Hyderabad, ,Telangana, 500039 Email: rp.sridharvs@gmail.com
11. Last date for submission of claims	17.10.2019
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and b) Details of authorized representatives are available	Web link: https://ibbi.gov.in/home/downloads Physical Address:.....Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Neerajaksha Iron & Steel Private Limited on 27.09.2019.

The creditors of M/s Neerajaksha Iron & Steel Private Limited, are hereby called upon to submit their claims with proof on or before 17.10.2019 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional:

Sridhar Venkatraya Sundararaja

Date and Place : 04.10.2019

Regn.No.IBBI/IPA-002/IP-N00146/2017-18/10382